

OFFICE OF THE DISTRICT & SESSIONS JUDGE, CHANDIGARH

ORDER

In super-session of all the orders issued on the subject and as per provisions contained in The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013, the Internal Complaints Committee is hereby reconstituted to deal with the complaints of sexual harassment of women working in this Court as well as other subordinate Courts in this Sessions Division as under:-

1	<i>Ms.Poonam R. Joshi,</i> Additional District & Sessions Judge, Chandigarh.	Presiding Officer
2	<i>Sh.Varun Nagpal,</i> Civil Judge(Sr.Div.), Chandigarh.	Member
3	<i>Sh.Mohinder Pal,</i> Reader Grade-I	Member
4	<i>Ms.Shefali Bassi,</i> Additional English Clerk	Member
5	<i>Ms.Rajni Talwar,</i> President, Rightway Child and Women Society, SCO No. 98, Ist Floor, Sec.40-C, Chd.	Member

Sh.Mohinder Pal, Reader Grade-I shall maintain and retain the record of all such complaints in safe custody and it is further made clear that the contents of the complaint made under Section 9, the identity and address of the aggrieved women, respondent and witnesses, any information relating to conciliation and enquiry proceedings, recommendation of the Committee and the action taken shall not be published, communicated or made known to the public, press and media in any manner, as provided under Section 16 of the Act.

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District & Sessions Judge,  
Chandigarh.

Dated:- *26/4/19*

Endst.No.DSJ-EC-2019/*3290*

Copy forwarded to :-

1. All the Judicial Officers, Chandigarh for information and with the direction to bring the fact of constitution of aforesaid committee to the notice of members of Subordinate staff working under them;
2. The Incharge, all the branches;
3. The Concerned Members of the Internal Complaint Committee;  
for information and necessary action.

*Poonam*  
District & Sessions Judge,  
Chandigarh.